

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 46/MP/2018 (on remand from APTEL)

Subject : Petition under section 79 (1) (a) read with section 62 and 64 of the Electricity Act, 2003 and Regulations 36 (a) and 54 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for relaxation of the Normative Annual Plant Availability Factor (NAPAF) for specific NTPC thermal generating stations on account of non-availability of coal.

Petitioner : NTPC Limited

Respondent : CSPDCL and 17 others

Date of Hearing : **30.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, NTPC
Shri Akash Lamba, Advocate, NTPC
Shri Shourya Vir Das, Advocate, NTPC
Shri Kunal Veer Chopra, Advocate, NTPC
Shri Ravin Dubey, Advocate, MPPMCL
Shri Rajiv Naik, Advocate, MSEDCL
Shri Anup Jain, Advocate, MSEDCL
Shri Shashwat Dubey, Advocate, MSEDCL
Ms. Nishtha Goel, Advocate, MSEDCL
Ms. Srishti Khindria, Advocate, GUVNL
Shri Aneesh Bajaj, Advocate, GUVNL
Ms. Anusha Nagarajan, Advocate, TNPDCCL
Shri Rahul Ranjan, Advocate, TNPDCCL

Record of Proceedings

The learned counsels for the Petitioner and the Respondents argued at length and reiterated the submissions made in the pleadings.

2. After hearing the learned counsels for the parties at length, the Commission reserved the matter for an order.

By order of the Commission

**Sd/-
(T. D. Pant)
Joint Chief (Law)**

